

under CRF is being monitored by Union Government to guard against diversion of funds for other schemes by State Governments;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Funds under the Central Road Fund (CRF) are allocated to the States for the specific schemes proposed by them. However, responsibility for the implementation of the same lies with the concerned State Government.

(b) and (c). Do not arise.

#### Water Supply from MES to Ranikhet Cantonment Board

3493. SHRI BACHI SINGH PAWAT 'BACHDA' : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government are aware of the system of bulk water supply from MES to Ranikhet Cantonment Board;

(b) if so, the rate at which the water is being supplied to Cantonment Board as fixed by the Union Government;

(c) whether there is any upward revision in rates by the MES or the Union Government after the fixation of rates;

(d) if so, the details thereof and whether there are any arrears due from the Cantonment Board to MES, Ranikhet;

(e) whether any scheme for augmentation of water for the civil population is pending with the Director General Defence Estate/Ministry of Defence;

(f) if so, whether the cost of water supply has been subsidised by the Central Government; and the differences in the cost has been adjusted by the concerned controller of Defence Accounts; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir.

(b) and (c). Water is supplied by MES @ Rs. 6.76 per 1000 gallons since 1977 as fixed by the Government. There has been no upward revision by the Government since then.

(d) Arrears to the tune of Rs. 28.19,701/- are outstanding against the Cantonment Board for payment.

(e) No, Sir.

(f) and (g). The cost of water supply has not been subsidised by the Government. MES receives water

from KUMAUN JAL NIGAM at the following rates :

Upto	1990-91	Rs. 8.10 per kilo litre
	1991-92	Rs. 8.79 per kilo litre
	1992-93	Rs. 15.48 per kilo litre
	1993-94	Rs. 14.77 per kilo litre
	(Onwards)	

The difference in cost has not been adjusted by Controller of Defence Accounts so far.

[Translation]

#### Reena Tola Reservoir Project

3494. SHRI FAGGAN SINGH KULESTE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether any proposal has been received regarding Reena-Tola Reservoir Project in Mandla district of Madhya Pradesh;

(b) if so, the time of receipt of the said proposal;

(c) the details of the decision taken in this regard;

(d) the number of schemes pertaining to Mandla pending for approval with the Union Government alongwith details;

(e) whether there is any delay in clearance of these schemes; and

(f) if so, the reasons therefor and the time by which these schemes are likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Reena Tola Reservoir Project Report has not been received in the Central Water Commission for Techno-economic appraisal.

(b) and (c). Do not arise.

(d) Two projects namely Thanwar Tank and Upper Narmada which benefit Mandla district of Madhya Pradesh and are estimated to cost Rs. 24.40 crores and 211.92 crores respectively are pending clearance. The detailed Project Reports for these projects were received in the Central Water Commission for Techno-economic appraisal in December, 1989 and September, 1996 respectively.

(e) and (f). The Thanwar Tank Project was found acceptable by the Advisory Committee in March, 1991. subject to evaluation of socio-economic status of oustees and provision of additional amount for Rehabilitation and Resettlement plans. The project is pending as the State Government has not complied with the observations of the Advisory Committee. Modified Report of Upper Narmada Project has been received recently in September, 1996. Though, there is a prescribed time limit for clearance of the projects, the delay is due to the time taken by the State Government in compliance

of the observations of various central appraising agencies and not obtaining Environmental/Forest/ Rehabilitation and Resettlement plans clearance.

[English]

### Red Cross Society

3495. SHRI A. SAMPATH :  
SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have received complaints regarding irregularities in the functioning of the Red Cross Society and its various branches throughout the country;

(b) if so, the details thereof, and the findings of the enquiries if conducted in this regard;

(c) whether allocation made under the Prime Minister's Relief Fund were also found to be misappropriated by Red Cross Society; and

(d) the total funds received by the Red Cross Society from the Prime Minister's Relief Fund during the last three years and the details of its utilisation?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). From time to time Press reports etc. have been focused on alleged irregularities in the functioning of Indian Red Cross Society (IRCS)/its branches. The irregularities included violation of provision of Foreign Contribution Regulation Act (FCRA), failure to utilise funds provided by the Japanese Red Cross Society (JRCS), non-appointment of a full-time Secretary-General, malpractice in the issue of relief materials to Manipur malpractice by an employee with regard to supply of relief materials etc.

So far as violation of FCRA is concerned the deficiencies in the maintenance of accounts of foreign contribution have been rectified by the IRCS, and the case stands closed. A fresh memorandum of understanding has been signed between Indian and the Japanese Red Cross Societies for time-bound utilisation of funds. full-time Secy. General of IRCS has been appointed. The Govt. of Manipur have informed that they are not aware of any complaints as mentioned in Press Reports, and have stated that these may be treated as baseless. The irregularities in the Kanpur branch of IRCS have been enquired into and explanations have been called for from the concerned employees. The case of malpractice by an employee with regard to supply of relief materials is under investigation by CBI/Vigilance.

(c) No, Sir

(d) Of Rs. 1 crore received during 1993-94, almost the entire amount has been utilised for relief work in connection with the Maharashtra earthquake of Sept., 1993. In 1994-95, Rs. 25 lakhs were received and almost the entire amount has been utilised towards purchase of ambulance vans for assisting the Government of J and K. No funds have been received during 1995-96.

[Translation]

### Water Sports Complexes

3496. SHRI KACHARU BHARU RAUT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government had received any representation from the Government of Maharashtra for the construction of water sports complex in various districts in the State; and

(b) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODI ATHITHAN R.) : (a) No, Sir.

(b) Does not arise.

[English]

### Rubberisation of Roads

3497. SHRI P.C. THOMAS : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether experiments have been done to make rubberised roads, if so, the details thereof;

(b) the quantum of funds earmarked/utilised for this purpose;

(c) whether some roads have been rubberised in the country, if so, the performance thereof;

(d) whether there is a proposal to rubberise certain National Highways roads, if so, the details thereof; and

(e) the advantages of rubberised roads?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). A research scheme was sanctioned in March, 1993, for Rs. 7.46 lakh for laying experimental stretches on Kanpur-Varanasi Section of NH-2 near Allahabad, using rubber as a modifier. The work was completed in March, 1995. An amount of Rs. 6.00 lakh has so far been released for this purpose.

(c) and (d). No, Sir.

(e) The performance study is in progress and the advantages in details will be known after completion of the Scheme.